

ITEM NO.4

COURT NO.13

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).31621/2012

(From the judgement and order dated 08/11/2011 in WA No.1030/2006 of The
HIGH COURT OF KARNATAKA AT BANGALORE)

NATIONAL INSTITUTE OF TECHNOLOGY

Petitioner(s)

VERSUS

U DINAKAR AND ANR

Respondent(s)

Date: 10/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Harin P. Rawal, Sr. Adv.
Mr. Anirudh Sharma, Adv.
Ms. Divya Anand, Adv.

For Respondent(s)

Mr. P. Vishwanatha Shetty, Sr. Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Muthu Kumar K.V., Adv.

UPON hearing counsel the Court made the following
O R D E R

Post the matter in the caption "After notice matters".

[Neeta]
Sr. P.A.

[Usha Sharma]
Court Master